

JM Financial Home Loans Limited
Corporate Office: 3rd Floor Sushish IT Park, Plot No 68E, Off Datta Pada Road, Borivali East, Mumbai - 400066. **POSSESSION NOTICE**

Under section 13(4) of securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 and rule 8(1) of the security interest (enforcement) rule 2002. (appendix iv)

Whereas the undersigned being the authorised officer of JM Financial Home Loans Limited, (hereinafter referred as JMFFHL) under the securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the security interest (enforcement) rules, 2002 issued a demand notice to the borrower(s)/co-borrower(s)/guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower(s)/co-borrower(s)/guarantor(s) having failed to repay the demanded amount, notice is hereby given to the borrower(s)/co-borrower(s)/guarantor(s) and the public in general that the undersigned on behalf of JMFFHL has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said act read with rule 8(1) of the said rules. The borrower(s)/co-borrower(s)/guarantor(s) in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealings with the said property will be subject to the first charge of the JMFFHL for the amount as mentioned herein below with future interest thereon.

Sr. No	Borrower(s)/Co-Borrower(s)/Guarantor(s) Address And Loan No.	Description of Secured Asset (Immovable Property)	1. Date of Possession 2. Demand Notice Date 3. Amount Due in Rs./as on date
1.	Mr. Kiran Machindra Sarode, Mrs. Pratikha Kiran Sarode, Mr. Machindra Haribhau Sarode, Mrs. Lakshmi Machindra Sarode and Mr. Ganesh Sanjay Patole Loan No- LSH23000034466	All that piece and parcel of land property bearing Survey No. 180/2K/2/A P Area 00H.03.50R. Municipality Property No. RAHU00011420 situated at Rahuri Bk and within the local limits of Rahuri Bk Municipal Council Rahuri Bk, Tal- Rahuri, Dist. Ahmednagar Bounded by North by: Survey No. 180/2K/1, South by: Survey No. 180/2K/2/A, East by: Road, West by: Survey No. 180/2K/2/A	1-24-04-2024 2-06-02-2024 Rs. 19,44,535/- (Rupees Nineteen Lakhs Forty Four Thousand Five Hundred and Thirty Five Only) outstanding as on 05-Feb-2024

Date: 26-04-2024
Place: Ahmednagar, Maharashtra
JM financial Home Loans Limited
S/d authorized officer

Aadhar Housing Finance Ltd.
Corporate Office: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai - 400069

Chinchwad Branch : Office No.4, 2nd Flr, Siddhi Towers, A wing, Above Pavana Sahakari Bank. Ganesh Nagar, Dapodi, Pimpri-Chinchwad, Pune-411012

Pune Shaniwar Peth Branch : CTS No. 40/1, B/1/3, Bearing Final Plot No.87/B, Kapiil Tower, "C" wing, 2nd Floor, Office No. 201 to 204, Sangamwadi, Ambekar Road, Pune - 411001

Nanded Branch : Plot No. 20/23, C.T.S. No. 11752, S.S. Tower, 1st Floor, Bhagat Singh Road, Near Bafna, District Nanded, Nanded-431604 (Maharashtra)

Kolhapur Branch : 3rd Floor, Shop No.302, 304, 306, Vasant Prestige, E Ward, Panch Banglow, Survey No.1110, Shahupuri, Kolhapur-416001, Maharashtra

Pune Solapur Road Branch : Office No.204, Situated at 2nd Floor of E-wing, Jaymata Business Court, S.No.80/2/3, 80/2/4, 80/2/5, Mauje Manri BK, Pune-Solapur Road, Taluka Haveli, Dist. Pune-412-307 Maharashtra.

Aurangabad Branch : 3rd Floor, T-3, Office No. 303, Sai Trade Center, RTO Road, Near Railway Station, Beside Mayer Bunglow, Aurangabad - 431001 (Maharashtra)

Ahmednagar Branch : Shop No - 104, 1st Floor, Aradhya Avenue Apartments Association, Near Ekvira Chowk, Pipeline Road, Sawedi, Ahmednagar - 414003 (Maharashtra)

Satara Branch : Survey no. 517 /5, Plot No.10, Office No.06, 2nd Floor, Sai Ratna Building, Opposite Mane Hospital, Visava Naka, Satara Koregaon Road, Satara, Maharashtra-415002.

DEMAND NOTICE

UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULE 3 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

The undersigned is the Authorised Officer of Aadhar Housing Finance Ltd. (AHFL) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the 'said Borrower(s)'), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to AHFL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to AHFL by the said Borrower(s) respectively.

S. No.	Name of the Borrower / Co-Borrower & Guarantor	Demand Notice Date & Amount	Description of secured assets (immovable property)
1	(Loan Code No. 21200001583 / Chinchwad Branch), Deepika Ganesh Bharte (Borrower), Ganesh Dattatray Bharte (Co-Borrower)	15-04-2024 ₹ 12,76,914/-	All that part & parcel of property bearing, S No.107 70 Flat No 202 2nd Floor Arohi Avenue Raykar Mala Dhayari, Pune, Maharashtra- 411041
2	(Loan Code No. 21200002294 / Chinchwad Branch), Vikasrao Mohan Dhumal (Borrower), Vishal Mohan Dhumal (Co-Borrower)	10-04-2024 ₹ 15,11,263/-	All that part & parcel of property bearing, S No 10 1A 1 4 Flat No 208 2nd Floor A Wing Om Residence Off Katraj Ghat Road, Pune, Maharashtra- 411046
3	(Loan Code No. 19500001537 / Pune Shaniwar Peth Branch), Nasreen Ali Khan (Borrower), Alinijam Ramchandra Khan (Co-Borrower)	15-04-2024 ₹ 4,00,000/-	All that part & parcel of property bearing, City Sr No 5686 Laxmi Apartment Flat No 2 2nd Floor Nr Amit Mangal Karkhar Alwadi Pimpri, Pune, Maharashtra - 411018
4	(Loan Code No. 19500001808 / Pune Shaniwar Peth Branch), Ravindra Kashinath Kakde (Borrower), Panchshila Ravindra Kakde (Co-Borrower)	10-04-2024 ₹ 6,98,395/-	All that part & parcel of property bearing, Plot No 11 CTS No 473 S No 30B 1 Lane No 4 Ghule Colony Nira Shivtakra Tal Punrandar, Pune, Maharashtra- 412102
5	(Loan Code No. 19500004199 / Pune Shaniwar Peth Branch), Makarand Gopal Joshi (Borrower), Mrudula Makarand Joshi (Co-Borrower)	10-04-2024 ₹ 9,46,999/-	All that part & parcel of property bearing, Gut No 468 1 Flat No 408 4th Floor Chandrabhaga Res Nr Swami Samarth Eng School B H Maharashtra Gramin Bank, Pune, Maharashtra- 410501
6	(Loan Code No. 19500004299 / Pune Shaniwar Peth Branch), Harshad Ravindra Mistri (Borrower), Jayashree Ravindra Mistri (Co-Borrower)	10-04-2024 ₹ 6,98,515/-	All that part & parcel of property bearing, S N 78 1 S N78 1 F N 204 2nd Flr Jagdamb Heights BH Hindustan Bakery Nr Accurate Compan Dangat Patil Industrial Area, Pune, Maharashtra-411023
7	(Loan Code No. 32700000033 / Nanded Branch), Ranjeet Ganpatrao Hattimbire (Borrower), Changa Ganpat Hattimbire (Co-Borrower)	10-04-2024 ₹ 6,35,756/-	All that part & parcel of property bearing, Malmatta Kr 1449 Indira Nagar Near Shashikya Godam Palam Dist Parabhani, Parbhani, Maharashtra- 431720
8	(Loan Code No. 10600000126 / Kolhapur Branch), Jitendra Anandrap Patil (Borrower), Ananda Babu Patil (Co-Borrower), Tanaji Shamrao Lagare (Guarantor)	10-04-2024 ₹ 7,48,890/-	All that part & parcel of property bearing, Gt No 931 and 952 Milkat No 293 Near Kaneri Grampanchayat At Kaneri Tal Panhala Kolhapur, Maharashtra- 416230
9	(Loan Code No. 10600000354 / Kolhapur Branch), Manisha Krushnat Bodake (Borrower), Krushnat Balwant Bodake & Mangal Balavant Bodake (Co-Borrower)	10-04-2024 ₹ 5,29,026/-	All that part & parcel of property bearing, C S No 123 Gav Bhag Behind Swami Samrth Kirana Store Pimpalgaon Khurd, Kolhapur, Maharashtra- 416216
10	(Loan Code No. 36000000100 / Pune Solapur Road Branch), Rakesh Vasant Pote (Borrower), Sonam Rakesh Pote (Co-Borrower), Vasant Shankar Pote (Guarantor)	10-04-2024 ₹ 9,73,840/-	All that part & parcel of property bearing, Gat No 281 1 Sai Sunshine Flat No 103 1st Floor Ghodawade Road Near Vimal Garden Mangal Karyalay, Pune, Maharashtra- 412115
11	(Loan Code No. 08700000297 / Aurangabad Branch), Kalpana Sunil Waghmare (Borrower), Sunil Ratan Waghmare (Co-Borrower)	10-04-2024 ₹ 3,88,151/-	All that part & parcel of property bearing, Gut No 66 Row House No 169 A Shri Sai Residency Part 3 Nr Bajaj Back G Kamtapur Jogeshwari, Aurangabad, Maharashtra- 431001
12	(Loan Code No. 08710000387 / Aurangabad Branch), Sunil Ratan Waghmare (Borrower), Kalpana Sunil Waghmare (Co-Borrower)	10-04-2024 ₹ 3,61,115/-	All that part & parcel of property bearing, Ground Floor Row House No. 169 A, Milkat No. 2804 Shree Sai Residency Part 3 Taluka Gangapur Jogeshwari Aurangabad Maharashtra - 431133
13	(Loan Code No. 08700001275 / Aurangabad Branch), Raju Bechan Rajbhar Chaudhari (Borrower), Rita Raju Chaudhari (Co-Borrower)	10-04-2024 ₹ 5,32,078/-	All that part & parcel of property bearing, Gut No 105 Row House No E 6 G 1st Floor Guru Residency Nr Swaraj Group Colony Project Indewadi Jalna, Maharashtra - 431213
14	(Loan Code No. 10500000161 / Ahmednagar Branch), Rushabh Dnyaneshwar Pingale (Borrower), Rushabh Dnyaneshwar Pingale (Co-Borrower)	10-04-2024 ₹ 13,82,843/-	All that part & parcel of property bearing, Gut No 30 252 New Row House No 1 Plot No 1 1 P Durganagar Bhairavnathnagar Shirrampur, Ahmadnagar, Maharashtra - 413709
15	(Loan Code No. 19594001876 / Pune Shaniwar Peth Branch), Sudhir Gundopant Shinde (Borrower), Gundopant Dattatraya Shinde (Co-Borrower)	10-04-2024 ₹ 3,88,714/-	All that part & parcel of property bearing, Plot No 59 Gat No 982 983 984 985A Purandar Pradise Opp ZP School Ambale Tal Purandar, Pune, Maharashtra- 412307
16	(Loan Code No. 19594001883 / Pune Shaniwar Peth Branch), Vijay Sadashiv Kolekar (Borrower), Suvidya Kolekar (Co-Borrower)	10-04-2024 ₹ 12,04,907/-	All that part & parcel of property bearing, Plot No 52 Arishna Gat No 226 At Vad Gaon Tal Khandala Satara, Maharashtra-412801
17	(Loan Code No. 08110000007 / Satara Branch), Uday Rajkumar Jagtap (Borrower), Sushila Rajkumar Jagtap (Co-Borrower)	10-04-2024 ₹ 10,46,801/-	All that part & parcel of property bearing, 8 First Floor 1464 Sidhdheshwar Plaza Na G.P. Yashwant Nagar, Songirwadi 29 Wai Satara Maharashtra - 412803
18	(Loan Code No. 08710000138 / Aurangabad Branch), Krushna Sampat Telangre (Borrower), Varsha Krishna Telangre (Co-Borrower)	10-04-2024 ₹ 2,81,859/-	All that part & parcel of property bearing, Ground Floor Milkat No 975 Na Taluka Bhokardan Paradh Bk. Jalna Maharashtra- 431114
19	(Loan Code No. 10610000105 / Kolhapur Branch), Moula Yusuf Jamadar (Borrower), Toufik Moula Jamadar (Co-Borrower), Hasina Moula Jamadar (Guarantor)	10-04-2024 ₹ 8,14,284/-	All that part & parcel of property bearing, M. No.576 Toulka Yusuf Jamadar (Borrower), Padavalwadi Sangli Maharashtra - 416313
20	(Loan Code No. 10510000060 / Ahmednagar Branch), Santosh Dada More (Borrower), Rekha Santosh More (Co-Borrower)	10-04-2024 ₹ 10,47,196/-	All that part & parcel of property bearing, Gram Panchayat Milkat 6521, 6498 Mauje Kasabe Taluka Shevgaon Plot No. 101 and 124 Shevgaon Ahmednagar Maharashtra- 414102
21	(Loan Code No. 19500003499 & 19500004342 / Pune Shaniwar Peth Branch), Late. Bapurao Jagannath Dhakane (Represented Through The Legal Heir) (Borrower), Reshma Bapurao Dhakane (Co-Borrower)	10-04-2024 ₹ 3,06,234/- & ₹ 1,04,545/-	All that part & parcel of property bearing, Flat No 405 4th Floor Aditya Giori S No. 97 7A 1A 1 Rukmini Colony Gopal Patil Rd Manjarikar Near Dhare Bangla, Pune, Maharashtra - 412307

If the said Borrowers shall fail to make payment to AHFL as aforesaid, AHFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of AHFL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Place : Maharashtra
Date : 26.04.2024
Sd/- Authorised Officer
For : Aadhar Housing Finance Limited

JM FINANCIAL ASSET RECONSTRUCTION COMPANY LIMITED
Acting in its capacity as trustee of Retail June 2022 - Trust
Corporate Identification No: U67190MH2007PLC174287
Regd. Office : 7th Floor, Energy Appasahab Marathe Marg, Prabhadevi, Mumbai - 400 025
Phone : + 91 22 6224 1676, Website: www.jmfinancial.com

DEMAND NOTICE SECTION 13(2) OF THE SARFAESI ACT, 2002

You, the below mentioned Borrower/Co-borrowers ("You") have availed various credit facilities ("Loans") as mentioned below from Poonawalla Fincorp Ltd. (previously known as Magna Fincorp Ltd.) ("PFL") and created security interest over assets mentioned below in lieu thereof. Since You defaulted in repayment of your Loan(s), your Loan(s) was classified as a non-performing asset on 31.12.2020. Subsequently, the said Loan(s) together with all underlying security interest and all rights, title and interest therein were assigned by PFL under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") in favour of JM Financial Asset Reconstruction Company Limited, acting in its capacity as trustee of Retail June 2022 - Trust ("JMIFARC") vide assignment agreement dated 28.02.2023. Since You failed to make payment of Loan to JMIFARC, a demand notice under Section 13(2) of SARFAESI Act for the recovery of the outstanding dues aggregating **Rs. 20,43,981/- (Rupees Twenty Lacs Forty Three Thousand Nine Hundred Eighty One only)** more particularly mentioned below was sent on your last known addresses, however the same have returned un-served. Hence, the contents of the said notice are being published herewith as per Section 13(2) of the SARFAESI Act read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 as and by way of alternate service upon you.

Details of the Borrower, Co-borrowers, Loan, Secured Asset, Outstanding Dues as claimed under Demand Notice sent under Section 13(2) of SARFAESI Act are given as under :

Sl. No.	Name of the Borrower, Co-Borrower, Guarantor and Loan Amount	Details of the Secured Asset	Demand Notice Date	Amount Due in Rs.
01	Borrower NTIN RAMKRISHNA SHELKE Co-Borrower M S NITYASEVA SERVICES	ALL THAT PIECE AND PARCEL OF MORTGAGED PROPERTY BEING PLOT NO. 1/P ADMEASURING AREA 180.39 SQUARE METERS, SITUATED IN CUT NO. 66 AT KUMBEPHAL, AURANGABAD, PIN 431001 AND BOUNDARIES OF THE PLOT IS AS UNDER: EAST: GOVT. ROAD, WEST: 9.00 METER WIDE ROAD, SOUTH: PLOT NO. 2 & 3, NORTH: REMAINING PART OF PLOT NO. 1	27.10.2023	Rs. 20,43,981/- (Rupees Twenty Lacs Forty Three Thousand Nine Hundred Eighty One only) due and payable as on 27.10.2023 with interest. Rate of Interest: 13.80%
03	Co-Borrower JAYASHRI KACHRU DIKE Loan No. HL/0210/H/15/000014 Loan Amount : Rs. 11,64,000/-			

You the Borrower/s and Co-Borrower/s/Guarantors are therefore called upon to make payment of the above-mentioned demanded amount with further interest as mentioned hereinabove in full within 60 days of this Demand Notice failing which the undersigned shall be constrained to take action under the act to enforce the above-mentioned security/ies. Please Note that as per Section 13(13) of SARFAESI Act, you are in the meanwhile, restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent. Further, we also draw your attention to Sub-Section (8) of Section 13 of the SARFAESI Act in respect of the time available for redemption of the secured assets as mentioned above.

Sd/-
Authorised Officer
For and on behalf of JM Financial Asset Reconstruction Company Limited
acting in its capacity as trustee of Retail June 2022 - Trust

Place : Aurangabad
Date : 26.04.2024

Indian Overseas Bank
Aurangabad Branch : Lucky Raj Mansion, Opposite SFS School, Jalna Road, Aurangabad - 431001. Ph : 0240-2331634

POSSESSION NOTICE (for immovable property) [(Rule 8(1))]

Whereas the undersigned being the Authorized Officer of the **Indian Overseas Bank, Aurangabad Branch** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **02/02/2024** calling upon the following Borrowers / Guarantors / Mortgagees / Partners mentioned below to repay the amount mentioned in the notice being **Rs. 1,03,31,471.83 (Rupees One Crore Three Lakhs Thirty One Thousand Four Hundred Seventy One and Paise Eighty Three only) as on 02.02.2024** within 60 days from the date of receipt of the said notice.

- The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken **Symbolic possession** of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **23rd day of April of the year 2024.**
- The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Indian Overseas Bank, Aurangabad Branch, Maharashtra** for an amount of **Rs. 1,03,31,471.83 (Rupees One Crore Three Lakhs Thirty One Thousand Four Hundred Seventy One and Paise Eighty Three only)** with interest thereon at contractual rates & rests as agreed, charges etc., from the aforesaid date mentioned in the demand notice till date of payment less repayments, if any, made after issuance of Demand Notice. The dues payable as on the date of taking possession is **Rs.1,05,89,255.83 [Rupees One Crore Five lakhs Eighty Nine thousand Two hundred Fifty Five and Paise Eighty Three Only] as on 23.04.2024 with further interest at contractual rates & rests, charges etc till date of payment.**
- The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to them, to redeem the secured assets.

Borrower's and Guarantor's Name and Address

Borrowers : 1) Trideo Stone Crushing Industries, (Partnership Firm) Permanent / Communication / Office Address : At Post Gut No. 287, Soygaon, Bhokardan Taluka, Dist. Jalna - 431114, 2) Shrimant Kautikrav Raut, (Partner / Guarantor) Permanent / Communication / Office Address : Soygaon Devi, Tq Bokardhan, Dist. Jalna -431114, 3) Pranav Dnyandeo Rajale, (Partner / Guarantor) Permanent / Communication / Office Address : Plot No. 349, Growth Centre, Mahanagar 1, Cidco Waluj, Aurangabad - 431136, 4) Dnyandeo Laxman Rajale, Permanent / Communication / Office Address : Plot No. 349, Growth Centre Cidco Waluj, Aurangabad, 431136

Description of the Immovable & Movable Property : 1) Hypothecation : Entire Raw Materials for mining & Quarrying along with Stock in process and Finished Goods situated at Gut No.287(p), Soigaon Devi, Tal Bokardhan, Dist Jalna -431114 Along with Book Debts. **2) Hypothecation :** Plant & Machinery such as Stone crusher, Transformer KV, Genset and other related Machinery with all the accessories situated at Gut No 287(p), Soigaon Devi, Tal Bokardhan, Dist Jalna 431114. **3) Hypothecation :** Hypothecation of JCB Excavator JS205 HAVING Product Identification No. PUNJD20CBJ2752241 & Rock Breakers **4) Mortgage :** All piece and Parcel of property situated on Gut No. 287(P) Soigaon Devi, Tq Bokardhan having Area of 6000.00 Sq Mt Dist. Jalna 431114 in the name of Mr. Dnyandeo Laxman Rajale, (Guarantor) **Bounded By : East :** Land of Jijabai N Raut, **West :** Land of Dadarao R Raut , **South :** Land of Kautikrao B Raut, **North :** Land of Rajabai M Raut

Date 23/04/2024
Place : Aurangabad
Authorised Officer,
Indian Overseas Bank

Business Standard
CAMPUS TALK
PROMOTIONS

AIMS WESTERN REGION ROUNDTABLE CONFERENCE FOR DEANS AND DIRECTORS "RESHAPING MANAGEMENT EDUCATION: EVOLUTIONARY ROLE OF NEP 2020"

Western Region Roundtable Conference for Deans and Directors was organized by the Pune Chapter of the Association of Indian Management Schools (AIMS) in association with Marathwada Mitra Mandal's Institute of Management Education Research and Training, (IMERT). The theme of the conference was "Potential Impact of NEP 2020 on Management Education."

The conference was held on Thursday, 18th April 2024 at MM's IMERT, Karvenagar, Pune. The program witnessed the presence of a galaxy of dignitaries viz. Hon Prof (Dr) Suresh Gosavi, Vice Chancellor, Savitribai Phule Pune University, Dr Nitin Karmalkar, Former Vice Chancellor of Savitribai Phule Pune University and Chairman for Steering Committee for NEP 2020 Implementation, Hon Prin B G Jadhav, Executive President Marathwada Mitra Mandal Trust, Pune, Dr Uday Salunkhe, Group Director of WE School and AIMS Past President, Dr G K Shirude Regional Vice President of AIMS and Vice-Chancellor, Sri Balaji University, Dr Suhas Pednekar, Ex-VC, Mumbai University Dr Parag Kalkar, Pro-Vice Chancellor Savitribai Phule Pune University and Treasurer of AIMS, Mr Sudhir Sharma, President AIMS, Dr Ramaswamy Nandagopal, Immediate Past President AIMS, Dr Supriya Patil, Head, Department of Management Sciences(PUMBA), Dr Ganesh Rao and Dr Amol Gawande, AIMS Executive Board Members. Dr Shubhangee Ramaswamy, Chairman Pune Chapter and Incharge Director, Marathwada Mitra Mandal's Institute of Management Education Research and Training (IMERT).

Hon Prin Shri B G Jadhav, Exe-President Marathwada Mitra Mandal's Trust welcomed the dignitaries and expressed that education is the single greatest tool for achieving social justice and equality and NEP 2020 ensures Equitable and Inclusive Education: Learning for All.

Chief Guest Prof (Dr) Suresh Gosavi, Vice Chancellor, Savitribai Phule Pune University mentioned that as technology is changing at a rapid pace which leads to the obsolescence of the syllabus hence flexibility to modify the syllabus is a must.

Guest of Honor Dr Nitin Karmalkar, Former Vice Chancellor of Savitribai Phule Pune University and chairman of the Steering Committee for NEP 2020 implementation mentioned that along with the right to education, the right to education is need of the hour. The Indian Knowledge System was introduced through NEP-2020 as the Indian Education System had overlooked the enriched knowledge of Indian culture and heritage.

AIMS Past President and Group Director of WE School Dr Uday Salunkhe emphasised internationalisation & added that the creation of innovation boards and empanelling international resource persons will give the global exposure.

Dr Suhas Pednekar, Former VC, of Mumbai University, Referring to surveys of India and China, highlighted that management programs need to focus on artificial intelligence and science, technology, engineering, and mathematics (STEM). He concluded that innovation and technology are the driving factors of a sustainable future.

Dr G K Shirude Regional Vice President of AIMS and Vice-Chancellor, Sri Balaji University, Pune highlighted the importance of syllabus designing, faculty development programs and relevance of MOU in the context of NEP 2020. He further added that collaboration will be the essence of success.

Dr Parag Kalkar, Pro-Vice Chancellor Savitribai Phule Pune University highlighted that the MBA Curriculum revised in 2022 incorporates several aspects of NEP, however, issues faced by the management educators should be collated to resolve them so that NEP 2020 can be implemented in full-fledged manner over some time.

The discussions and insights shared by the speakers will undoubtedly contribute to the ongoing dialogue and implementation of NEP 2020 and other educational reforms. The program was hosted by MM's IMERT Team under the guidance of Dr Shubhangee Ramaswamy.

FORM No.6 [See Regulation-15(1)(d)]
DEBTS RECOVERY TRIBUNAL, AURANGABAD
Ground Floor, "Jeevan Suman" LIC Building, Plot No.3, N-5, CIDCO, Aurangabad-431003.
IA No. 240/2019 in CASE No. OA/155/2018 Exh. No. 18

State Bank of India
Versus
Nagorao Gurubasappa Deone

To,
1) Nagorao Gurubasappa Deone,
R/o. Joshi Galli, Degloor, Taluka Degloor, Nanded, Maharashtra-431717
Legal Heirs - 1 :
Sindhubai w/o Nagorao Dhone,
R/o. Joshi Galli, Degloor, Taluka Degloor, District Nanded.
Legal Heirs - 2 :
Sachin s/o. Nagorao Dhone,
R/o. Joshi Galli, Degloor, Taluka Degloor, District Nanded.

NOTICE
IA No. 240/2019

1. Whereas the application has been made to this Tribunal. The copy of which is enclosed herewith. This is to give you notice, as to why relief asked for should not be granted. Take notice that the said application will be taken up for hearing by the Tribunal at 10.30 a.m. or at such time immediately thereafter according to the convenience of the Tribunal on **21/05/2024.**

2. You are required to appear in person or by a Pleader/Advocate duly instructed at the aforesaid time and file your reply, if any.

3. Take notice that in case of default, the application/appeal shall be heard and decided in your absence.

Given under my hand and seal of the Tribunal on this date 16/04/2024.

Signature of the Officer Authorised to issue summons
Sd/-
Registrar,
Debts Recovery Tribunal, Aurangabad.

Canara Bank
ARM CHH. SAMBAHJINAGAR BRANCH

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)

Whereas :

The undersigned being the Authorised Officer of the Canara Bank under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **12/09/2023** calling upon the Borrower/Guarantor Borrower/ Co Borrower/s **M/S JAI BAURANG DAL MILL, represented by its proprietor Mr. Mirabai Shivaji Hood** to repay the amount mentioned in the notice, being **Ty Rs. 50,59,283.98 (Rupees Fifty Lakh Fifty Nine Thousand two hundred Eighty Three & Paise Ninety Eight only)** along with interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under section 13(4) of the said Act, read with Rule 8 & 9 of the said Rule on this **23rd day of April of the year 2024.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs. 50,59,283.98 (Rupees Fifty Lakh Fifty Nine Thousand two hundred Eighty Three & Paise Ninety Eight only)** plus interest thereon.

The borrower's attention is invited to the provisions of Section 13(8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
All that part and parcel of the property situated at gat no 53/1 At- Padali Shivar, Tah- Pailthan, Dist-Aurangabad

Date: 23/04/2024
Place: Chh. Sambhajinagar
Seal of Bank
Sd/-
Authorised Officer, Canara Bank

FORM No.3 [See Regulation-15(1)(a)(16)(3)]
DEBTS RECOVERY TRIBUNAL, AURANGABAD
Ground Floor, "Jeevan Suman" LIC Building, Plot No.3, N-5, CIDCO, Aurangabad-431003.
CASE No. OA/25/2017 Exh. No. 18
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debts Recovery Tribunal (Procedure) Rules, 1993.

State Bank of India
Versus
R K Shree Constro Projects LLP

To,
1) R K Shree Constro Projects LLP
34-B, RKB Bhavan, Bhajasa Nagar, Aurangabad, Pin Code-431003, Aurangabad, Maharashtra-431003.

SUMMONS

Whereas, OA/25/2017 was listed before Hon'ble Presiding Officer/Registrar on **02/04/2024**. Whereas, this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 5,07,67,374/-**.

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under :

- To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
- You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
- You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal.
- You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to **appear before Registrar on 28-05-2024 at 10.30 A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and seal of the Tribunal on this date : 17/04/2024.

Signature of the Officer Authorised to issue summons
Sd/-
Registrar,
Debts Recovery Tribunal, Aurangabad.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ELECTROPATH SERVICES (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Electropath Services (India) Private Limited
2. Date of incorporation of corporate debtor	13th December, 2006
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956/ Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U151505MH2006PTC166188
5. Address of the registered office and principal office (if any) of corporate debtor	Yogeshwanr Wasahat, Shepwardi Parli Road, Ambajogai, Ambajogai - 431517, Maharashtra, India. 24th April, 2024
6. Insolvency commencement date in respect of corporate debtor	180 days from date of commencement of resolution process, which is 21st October, 2024
7. Estimated date of closure of insolvency resolution process	Name: Pramodkumar Ramesh Ladda Registration No.- IBB/IPA/002/IP-NO0694/2018-2019/12148
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Address: 106, B- Wing Sr No. 5

संक्षिप्त

टी शर्टमध्ये गुंडाळून अर्भक फेकले संस्थेच्या दारात

पुणे : स्त्री जातीचे अर्भक जन्मल्यानंतर त्याला एका सामाजिक संस्थेच्या दारात फेकून परित्याग केल्याचा धक्कादायक प्रकार उघडकीस आला आहे. याप्रकरणी चंद्रनगर पोलिस ठाण्यात परित्याग करणाऱ्या संबंधित अज्ञातवर्ग गुन्हा दाखल केला आहे. याप्रकरणी मनीषा शिंदे (वय ४९, रा. वडगावशेरी, पुणे) यांनी फिर्याद दिली आहे. पोलिसांनी दिलेल्या माहितीनुसार, फिर्यादी मनीषा शिंदे या चिल्ड्रन एचआरए म्हणून वडगाव शेरीतील प्रेमनगरमधील माहेर संस्थेत काम पाहताना. दि. २४ एप्रिल रोजी सायंकाळी पावणेआठच्या सुमारास त्यांना दोन दिवसांचे स्त्री जातीचे अर्भक टी शर्टमध्ये गुंडाळून संस्थेच्या गेटवर सोडून दिल्याचे आढळून आले. याप्रकरणी त्यांनी चंद्रनगर पोलिस ठाण्यात तक्रार दिली असून, पोलिस पुढील तपास करत आहेत.

बनसोडे हत्या खटला जलदगती न्यायालयात चालवा

नाशिक रोड : मोरगाव (बारामती) येथे महावितरण कार्यालयात वरिष्ठ तंत्रज्ञ रिंकू बनसोडे यांच्यावर वीज ग्राहकाने हल्ला करीत त्यांचा खून केला. या घटनेच्या निषेधार्थ नाशिक रोडच्या महावितरण कार्यालयासमोर महाराष्ट्र स्टेट इलेक्ट्रिसिटी वर्कर्स फेडरेशनने द्वारसभा घेत श्रध्दांजली वाहिली. बनसोडे खूनप्रकरणाची जलदगती न्यायालयात सुनावणी घेऊन हल्लेखोराला फाशीची शिक्षा द्यावी, अशी मागणी यावेळी करण्यात आली.

चक्रतीर्थ प्रवाहात बुडून नाशिकमधील शाळकरी मुलाचा मृत्यू

त्र्यंबकेश्वर : तालुक्यातील बेडे चकोरे चक्रतीर्थ येथील नदीच्या प्रवाहात बुडून नाशिक येथील १५ वर्षांच्या शाळकरी मुलाचा मृत्यू झाल्याची घटना गुरुवारी (दि. २५) सकाळी १० च्या सुमारास घडली. मोहंमद खान माजीद खान पठाण, असे या मुलाचे नाव असून, तो काठे गल्ली द्वारका येथील रहिवासी आहे. मोहंमद खान माजीद खान पठाण हा त्याच्या पाच मित्रांसह बेडे चकोरे चक्रतीर्थ येथे फिरायला आला होता. चक्रतीर्थाच्या पुढे गोदावरी नदीचा प्रवाह आहे. सर्व मुले तेथे सोबत आणलेले खाद्यपदार्थ खाण्यास बसले. त्यांनी रस्त्यात तोडलेली कैरी घुण्यासाठी मोहंमद पाण्याकडे गेला. कैरी घुत असताना त्याचा पाय घसरल्याने तो पाण्यात पडला. हा प्रकार पाहून त्याच्या मित्रांनी आरडाओरड केली.

स्वयंपाक गॅसच्या किमती ५०० रुपयांपर्यंत आणणार राष्ट्रवादी काँग्रेस शरद पवार गटाचा शपथनामा जाहीर

पुणे : पुढारी वृत्तसेवा

राष्ट्रवादी काँग्रेस शरदचंद्र पवार पक्षाकडून शपथनामा म्हणजेच जाहीरनामा गुरुवारी (दि. २५) प्रसिद्ध करण्यात आला. या शपथनाम्यात महिला, आदिवासी, शिक्षण, विद्यार्थी, पर्यावरण अशा घटकांवर भर देण्यात आला. स्वयंपाकाच्या गॅसच्या किमती ५०० रुपयांपर्यंत आणण्याचा प्रयत्न करणार असून यासाठी सबसिडी देण्यात येणार असल्याचे यामध्ये म्हटले आहे.

पुण्यात झालेल्या कार्यक्रमास राष्ट्रवादी काँग्रेस शरदचंद्र पवार पक्षाचे अध्यक्ष शरद पवार, प्रदेशाध्यक्ष जयंत पाटील, माजी खासदार अॅड. वंदना चव्हाण, महिला प्रदेशाध्यक्ष रोहिणी खडसे, युवक आघाडीचे मेहबूब शेख हे उपस्थित होते. जयंत पाटील म्हणाले, गॅस, पेट्रोल-डिझेलच्या किमती कमी, सरकारी जागांवर भरती, महिलांना ५० टक्के आरक्षण, जीएसटीचे योग्य नियमन, कराबाबत राख्यांना अधिकार, अग्रेसरमध्ये विद्यार्थ्यांना एक वर्ष विद्यावेतन, स्पर्धा परीक्षांचे शुल्क माफ, मुलींच्या शिक्षणातील अडचणी दूर, शेतकऱ्यांसाठी स्वतंत्र आयोग, सरकारी कंत्राटी नोकऱ्या बंद, जातनिहाय जनगणना, आरक्षण ५० टक्क्यांची अट दूर करू, अर्थसंकल्पात शिक्षणावर सहा टक्के तरतूद करणार आहोत.

जाहीरनाम्यातील महत्त्वाचे मुद्दे

- राष्ट्र सरकारच्या हक्क आणि अधिकारात केंद्राची ढवळाढवळ होण्याची शक्यता असणारे घटनेतील कलम ३५६ रद्द करणार.
- राष्ट्रपाटांची नियुक्ती संबंधित राख्यांच्या मुख्यमंत्र्यांशी सल्लामसलत करूनच व्हावी, अशी पद्धत आणणार.
- दर पाच वर्षांनी जातनिहाय जनगणना करणार.
- देशातील सर्वात मोठा अल्पसंख्याक गट असलेल्या मुस्लिम समाजाला प्राप्तीच्या संधी उपलब्ध होण्याच्या दृष्टीने सच्चर आयोगाच्या शिफारशांची अंमलबजावणी करणार.
- मराठीला अभिजात भाषेचा दर्जा देणार.
- नागरी भाषाला अनुकूल ठरणारी जीएसटीची फेररचना करणार.
- संकटग्रस्त शेतकऱ्यांच्या मदतीसाठी आणि नैसर्गिक आपत्तीतील कांदा, कापूस आणि सोयाबीन उत्पादकांसाठी आधारभूत व्यवस्था निर्माण करणार.
- कांदा दरात स्थिरता आणण्यासाठी आयात-निर्यात धोरण आखणार.
- केंद्र सरकारच्या 'स्मार्ट सिटी' अभियानाची वस्तुस्थिती श्वेतपत्रिकेद्वारे मांडणार.
- सर्वसामान्यांना आरोग्य व्यवस्था उपलब्ध करून देण्यासाठी शहरांमध्ये मोहल्ला क्लिनिक उघडणार.
- केंद्राच्या आरोग्य, शिक्षण, सशस्त्र दल आदी विभागांमधील सुमारे ३० लाख रिक्त जागा भरणार.
- सरकारी नोकऱ्यांमध्ये महिलांना ५० टक्के आरक्षण देण्यासाठी प्रयत्न करणार.
- स्वाभिमानी आयोगाच्या शिफारशीनुसार किमान आधारभूत किमतीला कायदेशीर हमी देणार.
- एससी, एसटी आणि ओबीसी आरक्षणावरील ५० टक्के मर्यादा वाढविण्यासाठी घटनेत दुरुस्ती करण्याची मागणी करणार.
- एकसमान जीएसटी आणून जीएसटीची पुनर्रचना करणार; स्वतंत्र जीएसटी परिषदेची स्थापना करणार.
- ईशान्येकडील राख्यांच्या विशेषतः मणिपूरमधील समस्यांकडे, वािशिक प्रश्नांकडे लक्ष देणार.

पंतप्रधान मोदी, राहुल गांधी यांच्या वक्तव्यांवरून आयोगाची नोटीस

नवी दिल्ली : पुढारी वृत्तसेवा

निवडणूक आयोगाने गुरुवारी भाजप अध्यक्ष जे. पी. नड्डा व काँग्रेसचे अध्यक्ष मल्लिकार्जुन खर्गे यांना नोटीस बजावली. पंतप्रधान नरेंद्र मोदी, काँग्रेस नेते राहुल गांधी आणि काँग्रेस अध्यक्ष खर्गे यांनी आदर्श आचारसंहितेचे उल्लंघन केल्याप्रकरणी नोटीस दोन्ही पक्षाध्यक्षांना बजावण्यात आली. पंतप्रधान मोदी यांच्या वक्तव्या विरोधात काँग्रेसने आणि राहुल गांधी आणि खर्गे यांच्या वक्तव्यांविरोधात भाजपने निवडणूक आयोगाकडे तक्रारी केल्या होत्या. निवडणूक आयोगाने बजावलेल्या नोटीसीमध्ये पंतप्रधान नरेंद्र मोदी, राहुल गांधी आणि खर्गे यांच्या नावाचा थेट उल्लेख नाही; परंतु त्यांनी केलेल्या वक्तव्यासंबंधीचा तपशील आहे. नोटीसवर दोन्ही पक्षांचा अध्यक्षाना २९ एप्रिलपर्यंत उत्तर देण्यास सांगितले आहे. भारतीय निवडणूक आयोगाने आचारसंहिता काळात लोकप्रतिनिधी कायदा कलम ७७ लागू केले आहे. त्यानुसार कोणत्याही पक्षाच्या स्टार प्रचारकाची संपूर्ण जबाबदारी त्या पक्षाच्या अध्यक्षाला असते. त्यामुळे दोन्ही पक्षांवर उत्तर प्रचारकांच्या वक्तव्यावरून जे. पी. नड्डा आणि मल्लिकार्जुन खर्गे यांना या नोटीसा बजावण्यात आल्या.

बँक खात्याचा वापर विदेशी चलनासाठी होत नाही ना ? आरबीआयने केली छाननी सुरू

मुंबई : अनधिकृतपणे विदेशी चलनाचा व्यवहार करण्यासाठी स्थानिकांच्या बँक खात्याचा आणि पैशांचा वापर केला जात आहे. त्या बदल्यात त्यांना चांगल्या परतव्याचे आमिष दाखविण्यात येत आहे. अशा व्यवहारांची भारतीय रिझर्व्ह बँकेने (आरबीआय) तपासणी सुरू केली आहे. संशयित खात्यांची माहिती सक्तवसुली संचालनालयाला (ईडी) दिली जाणार आहे.



आरबीआयने याबाबत नागरिकांसाठी परिपत्रक प्रसिद्ध केले आहे. विदेशी चलन हस्तांतरणाची परवानगी नसलेल्या काही संस्था, व्यक्ती अनधिकृतपणे विदेशी चलनाचा व्यवहार करत असल्याचे आरबीआयच्या पाहणीत समोर आले आहे. स्थानिक नागरिकांचा आणि एजंटांचा वापर त्यासाठी केला जात आहे.

अधिकृत डीलरशीच व्यवहाराच्या सूचना

आरबीआयने अधिकृत डीलर्सलादेखील अधिकृत डीलरशीच व्यवहार करण्याच्या सूचना दिल्या आहेत. आरबीआयची परवानगी असल्याशिवाय इलेक्ट्रॉनिक ट्रेडिंगच्या पर्यायाचा वापर न करण्याची सूचनाही आरबीआयने केली आहे. आरबीआयने २४ नोव्हेंबर २०२३ रोजी ७५ संस्थांच्या नावाची अलर्ट लिस्ट जाहीर केली आहे. त्यांच्याशी व्यवहार न करण्याची सूचना केली आहे. आरबीआयच्या अधिकृत संकेतस्थळावर अधिकृत संस्था आणि अनधिकृत संस्थांची यादी प्रसिद्ध करण्यात आली आहे.

प्रियकराकडे पैसे मागणे हा गुन्हा नाही

मुंबई : पुढारी वृत्तसेवा
प्रियकराकडे पैसे मागणे हा गुन्हा म्हणता येणार नाही. ते आत्महत्यास प्रवृत्त केल्याचे कारण होणार नाही, असा निर्वाळा उच्च न्यायालयाने देताना आरोपी प्रेयसीला मोठा दिलासा दिला. न्यायमूर्ती प्रकाश नाईक आणि न्यायमूर्ती एन. आर. बोरेकर यांच्या खंडपीठाने प्रेयसीने दैनंदिन खर्च व किराणासाठी पैसे मागितले त्यात आत्महत्यास प्रवृत्त करण्याचा आरोपीचा हेतू स्पष्ट होणे आवश्यक आहे, असे स्पष्ट करताना पोलिसांनी आरोपी प्रेयसीविरोधातील गुन्हा रद्द केला.

नवघर येथील राजेंद्र आणि राखी (नावे बदलली आहेत) यांचे प्रेमसंबंध होते. एके दिवशी राजेंद्रने गळफास घेऊन आत्महत्या केली. याप्रकरणी राजेंद्रच्या भावाने राखी भावाकडे सारखी पैशाची मागणी करत धमकावत असल्याचा आरोप करून दोन वर्षांपूर्वी नवघर ठाण्यात तक्रार दाखल केली. पोलिसांनी राखी विरोधात आत्महत्यास प्रवृत्त केल्याचा आरोपाखाली गुन्हा नोंदवून आरोपपत्र दाखल केले. हा गुन्हा रद्द करावा, अशी विनंती करणारी याचिका राखीने उच्च न्यायालयात दाखल केली. या

याचिकेवर न्यायमूर्ती प्रकाश नाईक व न्यायमूर्ती एन. आर. बोरेकर यांच्या खंडपीठासमोर सुनावणी झाली. यावेळी पोलिसांनी सुसाईड नोट आणि पीडितेने आपल्या सहकाऱ्याला पाठविलेल्या व्हॉट्सएप संदेशाच्या आधारे आरोपपत्र दाखल केल्याची माहिती न्यायालयाला दिली. याला राखीच्या वतीने जोरदार आक्षेप घेण्यात आला. आमचे एकमेकांवर प्रेम होते. दैनंदिन खर्चासाठी आपण राजेंद्रकडे पैसे

मागिले. मात्र त्याला पैशासाठी कधीही धमकावले नव्हते. याकडे न्यायालयाचे लक्ष वेधताना पोलिसांनी गुन्हा दाखल करताना ज्या सुसाईड नोट व व्हाईस मेसेजचा पुरावा म्हणून वापर केला आहे, त्यात मोठ्या प्रमाणात तफावत असल्याचा दावा केला. आपण शेवटचा मेसेज घटनेच्या पंधरा दिवसांपूर्वी केला होता. पैशांची मागणी आणि आत्महत्याचा काहीही संबंध नाही, याकडे न्यायालयाचे लक्ष वेधले.

...म्हणून जनगणना केली नाही

नवी दिल्ली : पुढारी वृत्तसेवा
मोदी सरकारच्या काळात २०२१ मध्ये जी जनगणना होणार होती, ती अद्याप झालेली नाही. कारण पंतप्रधान मोदी यांना आरक्षण संपवायचे आहे, असा आरोप काँग्रेसने केला. काँग्रेस सरकारने २०११ मध्ये जनगणना केली होती, असे सांगतानाच पंतप्रधान नरेंद्र मोदी, भाजपने जात जनगणनेबाबत भूमिका स्पष्ट करण्याची मागणी काँग्रेसने केली आहे. नवी दिल्लीतील

काँग्रेस मुख्यालयात पत्रकार परिषदेत काँग्रेसचे माध्यम सचिद्विणीस जयराम रमेश यांनी मोदींसह भाजपवर हल्ला चढवला. पंतप्रधान यांना आरक्षण संपवायचे आहे आणि म्हणूनच देशात २०२१ मध्ये होणार असलेली जनगणना अद्याप झालेली नाही. तसेच काही अहवालांचा दाखला देत लोकसभा निवडणुकीत भाजपचा देशभर सफाया होणार असल्याचा दावा जयराम रमेश यांनी केला.

ब्ल्यू सफायर फूड प्रोसेसिंग प्रा. लि.
केंदारी अंबड ता. घनसावणी जि. जालना 431211
पाहिलेजत

आमच्या प्रतिदिन 1250 मे.टन माध्य क्षमता असलेला गूड पावडर कारखान्यात खालील रिक्त पदे त्वरित भाववारी आहे. भरत पदसाठी कमीत कमी 5 ते 7 वर्षे प्रत्यक्ष कामाचा अनुभव असलेला पात्र उमेदवारीने शैक्षणिक पात्रता, सध्याचा पगार, अंतिम वेतन व इतर आवश्यक कागदावर कारखान्याचे ईमेल bluesapphirekandari@gmail.com वर विनांक 30/04/2024 पर्यंत पाठवावे.

अ.क्र.	पदाचे नाव	पद संख्या	शैक्षणिक पात्रता
1	असी.इंजिनियर	1	बी.ई.मेकॅनिकल, डी.एम.ई.बी.ओ.ई परीक्षा पास
2	इलेक्ट्रिक इंजिनियर	1	बी.ई. इलेक्ट्रिकल, डी.एम.ई.बी.ओ.ई
3	मिल फोयम	1	आय टी आय फिटर
4	मिल फिटर ए ग्रेड	2	आय टी आय फिटर
5	मिल फिटर बी ग्रेड	1	आय टी आय फिटर
6	बी. हाउस फिटर ए ग्रेड	1	आय टी आय फिटर
7	बी. हाउस फिटर बी ग्रेड	1	आय टी आय फिटर
8	बेल्टर ए ग्रेड	1	आय टी आय बेल्टर
9	बॉयलर अंटे. 1 क्लास	1	फर्स्ट क्लास बॉयलर अंटे. परीक्षा पास
10	DCS ऑपरेटर - मिल / बॉयलर	1	आय टी आय इन्स्ट्रुमेंट
11	इलेक्ट्रीशियन	1	आय टी आय इलेक्ट्रीशियन

उत्पादन विभाग

1	मॅन्यु केमिस्ट	2	बीएससी/एमएससी, एल्यूसएसआय
2	WTP इन्चार्ज	1	बीएससी/एमएससी, एल्यूसएसआय, एफनाहारमॅनट
3	पॅन इन्चार्ज	3	१२ वी पास, व्हीएसआय, पॅन बॉयलिंग कोर्स पूर्ण
4	पॅनमन	3	१२ वी पास, व्हीएसआय, पॅन बॉयलिंग कोर्स पूर्ण

अर्जात विभाग

1	चिफ अकॉउंटंट	1	बी.कॉम/एम कॉम/जि.डी.सी.&ए संपन्नक ज्ञान आवश्यक टीपः
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१. अहर्ताधारक उमेदवारांनीच अर्ज करावेत.
२. मुलाखतीची तारीख फोनद्वारे कळविण्यात येईल.

चेअरमन

MAHATRANSCO SRM E-TENDER NOTICE
The SUPERINTENDING ENGINEER PAC CIRCLE MSETCL Chhatrapati Sambhajnagar on behalf of MSETCL (The Employer) invites online bids (SRM E-Tender) from reputed & registered Electrical contractors on mahatransco SRM E-Tendering website <https://srmetender.mahatransco.in/irj/portal> for following works.

Sr. No.	Particulars of works	Tender No.
1	Providing catering services for canteen at Regional Training Center Waluj Time limit extension (2 nd Call).	RFx. No. 7000030738

For further details visit our website <https://srmetender.mahatransco.in/irj/portal>
contact person: Executive Engineer (O) 8554995030
The undersigned reserves all the rights to accept or reject any or all tenders without assigning any reasons thereof.

Sd/-
SUPERINTENDING ENGINEER
PAC CIRCLE MSETCL, CHHATRAPATI SAMBAJINAGAR.

पाहिलेजत

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सबमर्सिबल पंप, ओपनवेल पंप, मोनोब्लॉक पंप व इंडस्ट्रीयल पंप तसेच इतर अंगीकृत पंप मार्केटींगसाठी खालील विभागासाठी सेल्स ऑफीसरची आवश्यकता आहे.

अ.क्र.	पद	विभाग	पद संख्या
१	सेल्स ऑफीसर	कोल्हापूर, सातारा, सांगली	०२
२	सेल्स ऑफीसर	पुणे, नाशिक, नगर	०२
३	सेल्स ऑफीसर	रत्नागिरी, सिंधुदुर्ग	०२
४	सेल्स ऑफीसर	मराठवाडा	०२

पात्रता :
१) मेकॅनिकल अथवा इलेक्ट्रीकल इंजिनियर डिग्री अथवा डिप्लोमा
२) किमान १ ते २ वर्षांच्या अंगीकृत पंप क्षेत्रातील मार्केटींग कामाचा अनुभव
आठ दिवसात अर्ज मेल अथवा अर्ज खालील पत्त्यावर पाठवावेत.

बीके इंटरप्रायजेस
'लक्ष्मी भवन' ३अ, मुरारजी पेठ, सोलापूर - ४१३ ००१.
मोबा. ९९३००४९७७३
E-mail : pr@laxmipumpsgroup.com

फॉर्म ए जाहीर उद्घोषणा
(भारतीय नादारी आणि दिवाळखोरीच्या मंडळ (कोर्पोरेट व्यवसायिकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

इलेक्ट्रोपाय सर्व्हिसेस (इंडिया) प्रायव्हेट लिमिटेडच्या ऋणको (क्रेडिटर्स) चे लक्ष वेधण्याकरिता

संबंधित तपशील

१.	कोर्पोरेट धनको (डिबिटर्स)चे नाव	इलेक्ट्रोपाय सर्व्हिसेस (इंडिया) प्रायव्हेट लिमिटेड
२.	कोर्पोरेट धनको (डिबिटर्स)च्या स्थापना दिनांक	१३ डिसेंबर, २००६
३.	प्राधिकरण ज्या अंतर्गत कोर्पोरेट धनको (डिबिटर्स)ची स्थापना/नोंदणीकरण झाले	कंपनी कायदा, १९५६/कंपनी निबंधक, मुंबई
४.	कोर्पोरेट धनको (डिबिटर्स)चा कोर्पोरेट अंक	U51505MH2006PTC166188
५.	कोर्पोरेट धनको (डिबिटर्स)च्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर अस्तित्वात) पत्ता	योगेश्वरी वसाहत, शेवाळी पार्लो रोड, अंबाजोगाई, अंबाजोगाई - ४३१११७, महाराष्ट्र, भारत.
६.	कोर्पोरेट धनको (डिबिटर्स)च्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक	२४ एप्रिल, २०२४
७.	दिवाळखोरी ठराव प्रक्रिया परिस्मातीला अंतर्भूत दिनांक	ठराव प्रक्रिया सुरू झाल्याचा दिनांकपासून १८० दिवस, म्हणजेच २१ ऑक्टोबर, २०२४
८.	अंतर्गत ठराव व्यावसायिक म्हणून काम पाहण्याचा दिवाळखोरी व्यावसायिकचे नाव आणि नोंदणीकरण क्रमांक	नाव: प्रमोदकुमार रमेश लता नोंदणी क्र.: IBBI/PA-002/IP-N00694/2018-2019/12148
९.	मंडळकडे नोंदणीकृत असल्यामुळे, अंतर्गत ठराव व्यावसायिकाचा पत्ता आणि ईमेल	पत्ता: १०६, बी विंग, अ. क्र. ५५, सुखनिवास, १५ ऑगस्ट रोड, मंगळवार पेठ, पुणे-४११०११, महाराष्ट्र, भारत. ईमेल: csalad001@gmail.com
१०.	अंतर्गत ठराव व्यावसायिकासह धरण्याबाबतकरिता वाचतायकाचा पत्ता आणि ईमेल	पत्ता: १०६, बी विंग, अ. क्र. ५५, सुखनिवास, १५ ऑगस्ट रोड, मंगळवार पेठ, पुणे-४११०११, महाराष्ट्र, भारत. ईमेल: ladda.cirpesip@gmail.com
११.	दारे सादर करण्याचा अंतिम दिनांक	८ मे, २०२४
१२.	अंतर्गत ठराव व्यावसायिकाद्वारे निधीत ठेवण्याबाबत, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकोचे वर्ग, जर अस्तित्वात.	साधू नाही
१३.	कार्यालयीन कार्यवाही प्रक्रियेत प्रतिसादी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकी नवे (प्रत्येक कार्यालयीन तीन नवे)	साधू नाही
१४.	(अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधीचा तपशील उपर्युक्त असेल	(अ) वेबसईट: https://www.ibbi.gov.in/home/downloads (ब) साधू नाही

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायधिकरण यांनी दि. २४ एप्रिल, २०२४ रोजी इलेक्ट्रोपाय सर्व्हिसेस (इंडिया) प्रायव्हेट लिमिटेडची कोर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. इलेक्ट्रोपाय सर्व्हिसेस (इंडिया) प्रायव्हेट लिमिटेडच्या ऋणको (डिबिटर्स)चा याद्वारे त्यांचे नावे सूत्रव्यवहार दि. ०८ मे, २०२४ रोजी किंवा त्यापूर्वी अंतर्गत ठराव व्यावसायिक यांच्याकडे नोंद कर. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे. ऑनिक ऋणको (डिबिटर्स)चा नोंदणीकृत कार्यालयीन ठराव फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व प्रकारचे ठराव व्यावसायिकेकडे पाठवावेत. उपर्युक्तद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकताना नोंद कर. १२ समोर नमूद केल्यामुळे कोर्पोरेट संबंधित विविध ऋणको (डिबिटर्स)ची, कोर्पोरेट धनको आणि अधिकृत प्रतिनिधी (वर्ग अन्वये करताना) म्हणून काम पाहण्याकरिता नोंद कर. १२ समोर नमूद तीन दिवाळखोरी व्यावसायिकांमध्ये अधिकृत प्रतिनिधी म्हणून त्यांची परती नमूद करावी. - साधू नाही
दाख्याबाबतचे कुठेही किंवा किंवा सादर करणारे दारे सादर केल्यास दंड ठोठावण्यात येईल.

दिनांक: २६ एप्रिल, २०२४/(बीके एम.ए. शंके ११५६)
दिवाळखोरी ठराव व्यावसायिक
दिवाळखोरी ठराव व्यावसायिक
नोंदणीकरण क्र.: IBBI/PA-002/IP-N00694/2018-2019/12148

Format C-1
(for the candidate to publish in the newspapers, T.V.)

Declaration about criminal cases :-
(As per the judgment dtd. 25th September, 2018, of Hon'ble Supreme Court in W.P. (Civil) No. 536 of 2011 (Public interest foundation and ors. Vs. Union of India and anr.)

Name and address of the candidate :- **Omprakash Bhupalsinh Urf Pavan Rajenimbalkar, R/O. Govardhanvadi East Vasti, Govardhanvadi, Post Dhoki Tq.Dist. Dharashiv (Osmanabad) Maharashtra - 413508**

Name of the Political Party :- **Shivsena (Uddhav Balasaheb Thackeray)**
(Independent Candidates should write "Independent" here) Name of Election:- **General Election to Lok Sabha 2024**

Name of Constituency :- **40 Osmanabad**

I Omprakash Bhupalsinh urf Pavan Rajenimbalkar (Name of Candidate) a candidate for the above mentioned election, declare for public information the following details about my criminal antecedents

(A) Pending Criminal Cases)				
Sr. No.	Name of Court	Case No. and dated	Status of case (s)	Section (s) of acts concerned and brief description of offence (s)
1.	AD-Hoc District Judge 1st and Additional Session Judge at Malshiras	Session Case No. 17/2023 Dated 24/08/2023	Pending for framing of charge	Section 307 of IPC – Attempt to commit murder Section 323 of IPC - Voluntarily causing hurt Section 506 of IPC - Criminal intimidation Section 109 of IPC - Consequence, and where no express provision is made for its punishment, abetment of any offence, if the abetted does. Section 143 of IPC – Being member of an unlawful assembly, joining an unlawful assembly Section 147 of IPC – Rioting Section 148 of IPC – Rioting armed with deadly weapon. If an offence be committed by any member of an unlawful assembly Section 149 of IPC - Every member of such assembly shall be guilty of offence, hiring, engaging or employing. Section 135 of Maharashtra Police Act penalty for contravention of Rule or direction under section 37, 39 or 40 of the Act Note:- Name of the candidate is deleted by the investigating office of the concern police station at the time submitting the charge-sheet in the court, the Hon'ble J.M.F.C. at Malshiras confirmed the said report of the police by order in RCC No. 156/2020 on dated 19/06/2023 but against the said order criminal revision application No. 13/2023 is submitted by the private party namely Satish Dandnaik before AD-Hoc District Judge 1st and Additional Session Judge, at Malshiras and same is pending
2	Additional District & Session Judge at Osmanabad	Session Case No. 85/2022 Dated 30/07/2022	Pending for framing of charge	Section 306 of IPC – Abetment for suicide Section 406 of IPC – Criminal breach of trust Section 409 of IPC – Criminal breach of trust by Public Servant or by banker, merchant or agent Section 420 of IPC – Cheating and dishonestly inducing delivery of property Section 120 (b) of IPC – Criminal conspiracy Section 34 of IPC - Acts done by several persons in furtherance of common intention Note :- The candidate submitted petition for quashing of proceeding under section 482 of Cr.P.C. before Hon'ble High Court Bench at Aurangabad (Maharashtra) vide write petition No. 3971/2019 and same is pending

(B) Details about the cases of conviction for criminal offences - Not Applicable

Sr.No.	Name of the Court and date (s) of order (s)	Description of offence (s) and punishment imposed	Maximum punishment imposed
00	Not Applicable	Not Applicable	Not Applicable